NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

5. IA 2104/2022 in C.P. (IB)/4366(MB)2019

CORAM:
SHRI SHYAM BABU GAUTAM **JUSTICE P. N. DESHMUKH (Retd.)**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.12.2022

NAME OF THE PARTIES: **Vinod Lath**
V/s
Metropolis Healthcare Ltd

APPEARANCE :
IA 2104 of 2022
FOR THE APPLICANT **:** Adv. Kunal Kanungo
FOR THE RESPONDENT **:** Adv. Shyam Kapadia

Section: Rule 11 of NCLT, 2016 U/s 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

IA 2104 of 2022:- Counsel for the parties present. On earlier date of hearing, matter was adjourned for want of affidavit in reply. Ld. Counsel for the Respondent submitted that no reply can be placed on record till the date for want of order to that effect. In that view of the matter, Registry is directed to accept the hard copies of the reply. In the meantime, Respondent is restrained from alienating, encumbering or creating any third-party interest on the assets of the Corporate Debtor. List this matter on **22.12.2022** be shown **high on board.**

Sd/- **Sd/-**
SHYAM BABU GAUTAM **JUSTICE P. N. DESHMUKH**
Member (Technical) **Member (Judicial)**
01.12.2022
ANKIT